

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/2242/2010 - EX[DB] WITH E/S/2128/10, E/M/856/10-EX

Date 24/02/2011

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
BHARAT SANCHAR NIGAM LIMITED,
THROUGH CHIEF GENERAL MANAGER, TELECOM
FACTOR, WRIGHT TOWN, JABALPUR (M.P.)
BHARAT SANCHAR NIGAM LIMITED,

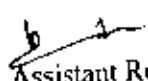
C.C.E BHOPAL

MISC ORDER NO.172/2011-EX
STAY ORDER NO.284/2011-EX

2011

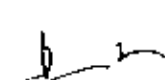
I am directed to transmit herewith a certified copy of Final order No. 202/
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944

Appellant
Vs
Respondent
EX[DB] dated 18-2-11


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent
C.C.E BHOPAL
HOSHANGABAD ROAD, 48,
ADMINISTRATIVE AREA, AREA
HILLS, BHOPAL (M.P.) 462011
2. Adv. / Consult
MR.ATUL NEMA,ADV
105, PATEL MARKET, RANITAL CHOWK,
JABALPUR(MP)
3. C.D.R
4. Bar association. CESTAT, New Delhi
5. Director Publications. Customs, Excise. I.P. Estate, New Delhi
6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -
7. Company Law Institute of India Pvt Ltd., No.2 (Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17
8. M/s. Deeparchie Publications. M-93, Marg. 46, Saket, New Delhi 110017
9. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005
10. Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road,
Ahmedabad-15
11. LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Harvana)
12. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070
13. Office Copy
14. Guard file
15. HON'BLE PRESIDENT.


Assistant Registrar
(Excise Appeal Branch)

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. 1**

**Excise Appeal No. 2242 /2010-Ex(BR)
Excise Stay Application No. 2128 /2010-Ex(BR)
Excise Misc. Application No. 856 /2010-Ex(BR)**

[Arising out of Order-in-Appeal No. 17/BPL/ 2010 dated 10.2.2010
passed by Commissioner (Appeals) Customs & Central Excise,
Bhopal]

For approval and signature:

Hon'ble Shri Justice R.M.S. Khandeparkar, President
Hon'ble Shri Rakesh Kumar, Member (Technical)

1. Whether Press Reporters may be allowed to see :
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982?
2. Whether it should be released under Rule 27 :
of the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not?
3. Whether Their Lordships wish to see the fair :
copy of the Order?
4. Whether Order is to be circulated to the :
Departmental authorities?

M/s. Bharat Sanchar Nigam Ltd.

Appellants

Vs.

Commissioner of Central Excise
Bhopal

Respondent

Appearance:

None for the Appellants
Shri S.R. Meena, DR for the Respondent

CORAM:

Hon'ble Shri Justice R.M.S. Khandeparkar, President
Hon'ble Shri Rakesh Kumar, Member (Technical)

Date of Hearing/decision : 18.2.2011

Misc Oral Order No. 172 / 2011-EX
STAY ORAL ORDER No. 284 / 2011-EX
FINAL Oral Order No. 202 / 2011-EX
Per Shri Justice R.M.S. Khandeparkar (for the Bench):

In view of the submissions made on behalf of the appellants that in the absence of COD clearance, the appellants want to withdraw the appeal, accordingly, the appeal stands disposed of as withdrawn along with stay application and Misc. application.

(Justice R.M.S. Khandeparkar)
President

(Rakesh Kumar)
Member(Technical)